

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT) CBI-12, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI

CC No. 267/2019

CBI Vs. Nirvikar Singh and Others

7.8.2020

Present : Dr. Jyotsna Sharma Pandey, **Ld. PP** for CBI.

Shri Pramod Kumar Dubey along with Shri Shashank Dewan and Shri Anurag Andley, **Ld. Counsel** for A-1 Nirvikar Singh.

Shri Harsh Kumar Sharma along with Shri Lakshey Parasher, **Ld. Counsel** for A-2 D.K. Barik.

A-1 Nirvikar Singh is also present.

Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

Matter has been listed today in terms of order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the court. The case is at the stage of addressing arguments on Charge.

Ld. Counsel for A-1 Nirvikar Singh has moved today 3 applications, all u/s 207 of the Cr.PC read with section 91 Cr.PC. The applications have been received on the email of the Court. Copies of the same have been forwarded to the **Ld. PP** for CBI on her e-mail. Notice on these applications has been accepted by the **Ld. PP**.

Ld. PP for CBI submits that she will require at least 15 days' time to file reply to the above said 3 applications moved on behalf of A-1. The request is allowed.

Let reply to the applications be filed by **Ld. PP** for CBI/HIO of the case by 24.8.2020. Copies of the reply be sent to the Court via email as also to the **Ld. Counsel** for the applicant and the non-applicant on their respective e-mails.



CC No. 267/2019

CBI Vs. Nirvikar Singh and Others

Put up again on 7.9.2020 for arguments on the 3 applications moved by A-1 Nirvikar Singh, to be taken up through video conferencing in case physical functioning of the district courts does not resume by the next date of hearing.



(AJAY GULATI)

Spl. Judge (PC Act) CBI -12

RADCC/New Delhi/7.8.2020

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT) CBI-12, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI

CC No. 170/2019

CBI Vs. Om Arora and others

7.8.2020

Present : Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.

Shri V.K. Ohri, Ld. Counsel for A-1.

None for A-2.

Shri Dinkar Singh, Ld. Counsel for A-3.

Ms. Vaibhvi, proxy counsel for A-4.

Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

Matter has been listed today in terms of order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the court.

On 19.3.2020, the CBI had filed reply to the application under Section 91 of Cr. PC moved on behalf of A-3. The matter was then adjourned for 9.4.2020 for arguments on the said application as also on the point of Charge.

Thereafter, the functioning of the courts was restricted by Hon'ble High Court of Delhi due to spread of Covid-19 with directions to take up only urgent matters.

Ld. Counsel for A-3 is directed to supply to the Court a soft copy of the application moved under Section 91 of Cr. PC as well as to the Ld. counsel for other accused persons. Ld. PP for CBI is also directed to supply to the court a soft copy of the reply filed by the CBI IO to the above application. The soft copy of reply be also sent to the Ld. Counsel for the applicant-accused as also to Id.



CC No. 170/2019

CBI Vs. Om Arora and others

counsel for non-applicants-accused. A copy of this order be sent on the email/whatsapp number of the Ld. PP and Id. counsel for all the accused persons for compliance.

Put up again on 31.8.2020 for arguments on the above-said application, to be taken up through video conferencing in case physical functioning of the district courts does not resume by the next date of hearing.



(AJAY GULATI)

Spl. Judge (PC Act) CBI -12

RADCC/New Delhi/7.8.2020

IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS, NEW DELHI.

Closure report No. 04/2019
CBI Vs Divyanshu Naulakha

07.8.2020

Present:- IO Insp. Vinod Kumar for CBI.

An application has been received on the e-mail of the court moved by IO Insp. Vinod Kumar for scanning the closure report along with its enclosures.

Thereafter, present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

In terms of the directions issued on the last date of hearing for getting the court record scanned, the present application has been moved by the IO requesting therein that he be permitted to scan the court record for the purpose of submitting e-closure report in the court.

The aforesaid application is allowed. However, it is made clear that for the purpose of carrying out scanning, proper social distancing and precautions shall be taken by the IO. The scanning of the record will be done in the presence of the court Reader or court *Ahmad*. After the scanning is complete, the scanned record be provided to the court in a pen drive.



(AJAY GULATI)

Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/07.08.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS, NEW DELHI.**

**CC No. 271/2019
CBI Vs Sanjeev Kumar and Others.**


07.08.2020

Two applications have been received on the e-mail of the court, moved by IO Insp. Sunil Kumar Kesla. First application is for inspection of the documents on court record and the 2nd application is for scanning of the documents/case record.

Thereafter, present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

In terms of the directions issued on the last date of hearing for getting the court record scanned, the present applications have been received from the IO requesting therein that he be permitted to inspect the court record and also be further permitted to get the court record scanned for which purpose IO will bring the scanner to the court premises.

The aforesaid applications are allowed. However, it is made clear that for the purpose of inspecting and also for the purpose of carrying out scanning of the court record, proper social distancing and precautions shall be taken by the IO and the court staff. The scanning of the record will be done in the presence of the court Reader or court Ahlmad. After the scanning of court records is complete, the scanned record be provided in a pen drive to the Court, accused Sanjeev Kumar as also to the Id. counsel for accused Abha Kumar and Kanaklata.


(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/07.08.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS, NEW DELHI.**

**RC No. 3(S)/2020/SC-III/ND
U/s 67-B of I. T. Act and
U/s 15 & 21 (2) of POCSO Act, 2012.
CBI Vs M/s Semayra Web Services Pvt Ltd.**

07.08.2020

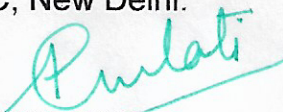
The present FIR/RC has been received on the e-mail of this Court from filing section RADC, New Delhi.

Thereafter, the proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Perusal of the FIR/RC reveals that the offence sections mentioned therein are under the POCSO Act as also the IT Act. However, this Court being a court of special jurisdiction under the Prevention Of Corruption Act, is not competent to deal with the said FIR/RC. It needs a highlight that after the above FIR/RC was sent to this Court by the filing section, another mail has been received from the filing section RADC, informing that the present FIR/RC has been inadvertently sent to this court.

In these circumstances, the FIR/RC be put up before the **Ld.** District and Sessions Judge, RADC with the request that the same may kindly be assigned to the court of competent jurisdiction. The court Reader is directed to send the email containing the FIR/RC back to the filing section so that the same can be put up before the **Ld.** District and Sessions Judge, RADC.

Copy of this order be also sent to filing branch, RADC, New Delhi.


(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/07.08.2020